

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

O.A. No. 916/ 2024

IN THE MATTER OF

LAL CHAND

..... APPLICANTS

VERSUS

STATE OF HARYANA & Ors.

RESPONDENTS

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Filed by:

Date: 05.01.2025



Rahul Khurana, Advocate
09811894060
rkhuranalegal@gmail.com

Additional Report of the Joint Committee in the matter of OA No. 916/2024 titled as Lal Chand Versus State of Haryana in Hon'ble NGT, New Delhi, in compliance to the Orders dated 06.10.2025.

1.0. Orders of Hon'ble NGT:

The Joint Committee constituted in the above matter filed an interim report dated 04.03.2024, seeking time for filing the final report, which was considered by Hon'ble NGT during hearing on 05.03.2025. Also, joint committee has submitted supplementary report on 04.10.2025 in compliance of order dated 05.03.2025. It was directed by Hon'ble NGT vide order dated 06.10.2025 (**Annexure-I**) that:

*...Para 04: Learned Counsel for the Applicant has submitted that he has received a copy of the supplementary report today and even in the supplementary report, **joint committee has not verified the factual position regarding kaccha rasta through khasra no. 258 and 270 belong to gram panchayat Panchnota...***

2.0. Additional Report with regard to factual position regarding kaccha rasta through khasra No. 258 and 270 in village Panchnota, Nangal Chaudhary.

1. The concerned Tehsildar, Nangal Chaudhary, Distt. Mahendragarh was requested by HSPCB to provide status/report regarding kaccha rasta through khasra no. 258 and 270 belonging to gram panchayat Panchnota, communication made vide letters dated 12.11.2025, 12.12.2025 and 29.12.2025 (**Annexure-II-IV**).
2. Tehsildar, Nangal Chaudhary submitted report vide their office letter No. 09 dated 02.01.2026 (**Annexure-V**) alongwith a site map, which was shared with the members of the Joint Committee in the form of a draft report. Also, Range Forest Officer (RFO), Nangal Chaudhary has submitted its report vide their letter No. 679 dated 03.01.2026 (**Annexure-VI**) regarding the area covered under Aravalli plantation.
3. The information provided by the Tehsildar alongwith a site map of Village Panchota is reproduced below:
 - Point number A shows a kacha rasta in Khasra number 270, which exists on the site.
 - There is a kacha rasta leading from point A to point B, and there are stones lying at point B at the site.
 - Point number C is connected to point number A by a kacha rasta for movement.
 - In Khasra number 147, there is a paved road on the site that is connecting from

Neemajalipur to Bayal.

- Points A, B, and C shown on map and the coloured routes shown, are not in the revenue records.
 - The road passing in Khasra number 147 is registered as Gair Mumkin road in the revenue record.
4. As the information was shared with the members of the Joint Committee on 02.01.2026 & 05.01.2026 in the form of draft report and no site inspection/visit was scheduled by the nodal agency, the Joint Committee Could not verify this information at site.
5. However, the Joint Committee could interpret the information provided by the Tehsildar and Regional Forest Officer (RFO) regarding factual position regarding kaccha rasta through khasra No. 258 and 270 in village Panchnota, Nangal Chaudhary as under:
- *Kaccha Rasta shown in the map as A, B and C Points with Point A shown as passing through Khasra No. 270 is not in the revenue records.*
 - *The paved road at site in Khasra No. 147 connects Neemajalipur to Bayal. This Khasra No. 147 is registered as Gair Mumkin Road in the revenue record, which means that it can be used by anyone.*
 - *Forest Department has intimated vide letter No. 679 dated 03.01.2026 that the Kaccha Rasta for approaching Ma Santoshi Khaniz Udyog, Musnota that passes through project is through Khasra No. 258 and 270, which is a part of Aravalli plantation (**Annexure-VI**).*
6. The Forest Department, Mahendragarh has informed that before the Civil Court, Narnaul, vide order dated 26.11.2025 (**Annexure-VII**), an application under Order 07 Rule 11 and Section 151 of the CPC was filed by Forest Department regarding latest status of matter pending in the court of Civil Judge, Junior Division Narnaul. Further, Civil Court vide order dated 17.12.2025 has adjourned the matter to 13.01.2026 (**Annexure-VII**).

3.0. Submission of the Joint Committee:

It is humbly submitted that the above additional report prepared based on the information provided to the members of the Joint Committee may kindly be considered and taken on record.

The Joint Committee shall abide by further directions of Hon'ble NGT in this matter.

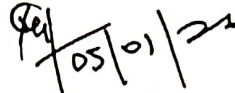


Sh. Vijay
Chaudhary
RO, HSPCB,
Mahendragarh

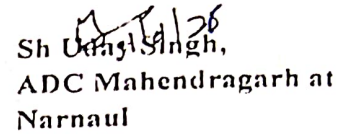
K MUTHAMIZH
SELVAN

Digitally signed by K MUTHAMIZH SELVAN
DN: cn=K MUTHAMIZH SELVAN, o=IN,
ou=MINISTRY OF ENVIRONMENT FOREST
AND CLIMATE CHANGE, ou=Regional Office,
Chandigarh, email=km.selvan@gov.in
Date: 2020.01.05 13:12:36 +0530

Dr. K.M. Selvan, Scientist
'E, MoEF&CC, RO
Chandigarh



Dr. Narender Sharma
Scientist 'F'
CPCB, RD,
Chandigarh



Sh. Uday Singh,
ADC Mahendragarh at
Narnaul

Item No. 18

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**Original Application No. 916/2024
(I.A. Nos. 461/2025 & 326/2024)

Lal Chand

Applicant

Versus

State of Haryana & Ors.

Respondents

Date of hearing: 06.10.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Tarun Gupta & Mr. Hirday Viridi, Advs. for the Applicant.

Respondent: Mr. Rahul Khurana, Adv. for R - 1 to 3.

Ms. Suhasini Sen, Adv. for R - 4.

Mr. Raghenth Basant, Sr, Advocate with Mr. Abhishek Tripathi and Ms.

Kaushitaki Sharma, Advocates for R - 5.

ORDER

1. Learned Counsel for respondents no. 1 to 3 has submitted that supplementary report of the joint committee has been filed on 04.10.2025.
2. However, the same has not been placed on record.
3. The registry is directed to verify the factual position and place the same on record.
4. Learned Counsel for the Applicant has submitted that he has received a copy of the supplementary report today and even in the supplementary report, joint committee has not verified the factual position regarding kaccha rasta through khasra no. 258 and 270 belong to gram panchayat Panchnota.

5. Learned Counsel for respondents no. 1 to 3 seeks four weeks' time for filing of supplementary report of joint committee in this regard as may be required in view of the grievance of the applicant which prayer is allowed.

6. Learned Senior Counsel for respondent no.5 has submitted that copy of the report has been supplied to him today and he seeks four weeks' time for filing objections/response to the same which prayer is allowed.

7. Learned Counsel for the applicant has submitted that copy of the report has been supplied to him today and he also seeks four weeks' time for filing objections/response to the same which prayer is allowed.

8. List on 06.01.2026 for further hearing.

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

October 06, 2025
Original Application No. 916/2024
(I.A. Nos. 461/2025 & 326/2024)
JG.



Haryana State Pollution Control Board

Regional Office, Mahendragarh at Narnaul,
Brahma Tower (1st Floor), Ram Nagar Colony, Opp. Housing Board,
Narnaul- 123001, Distt. Mahendragarh
Tele Fax: 01282-299004, E-Mail: hspcbromg@gmail.com



No. HSPCB/MG/2025/ 1713

Dated 12/11/2025

Most Urgent-Time Bound-NGT Matter

To

The Tehsildar,
Nangal Chaudhary, Distt. Mahendragarh

Sub.- Regarding Original Application No. 916/2024 titled as Lal Chand Versus State of Haryana in Hon'ble NGT, New Delhi.

Ref.- Hon'ble NGT order dated 06.10.2025 (copy enclosed).

This titled has reference to the NGT Order dated 06.10.2025, in the matter of OA No. 916/2024: titled "Lal Chand & Anr. Versus State of Haryana & Ors," Whereby, vide Para (4) & (5) directed as follows:

4. "...Learned Counsel for the Applicant has submitted that he has received a copy of the supplementary report today and even in the supplementary report, joint committee has not verified the factual position regarding kaccha rasta through khasra no. 258 and 270 belong to gram panchayat Panchnota.
5. Learned Counsel for respondents no. 1 to 3 seeks four weeks' time for filing of supplementary report of joint committee in this regard as may be required in view of the grievance of the applicant which prayer is allowed..."

Therefore, it is required to submit the report regarding kaccha rasta through Khasra No. 258 & 270 belong to Gram Panchayat, Panchnota to the joint committee. So that the supplementary report of the joint committee could be submitted as per the directions of Hon'ble NGT, the next date of hearing i.e. 06.01.2026.

DA: As above.

Regional Officer

Mahendragarh Region

Dated 12/11/2025

Endst. No. HSPCB/MG/2025/ 1714-1718

A copy of the above is forwarded to following for information please: -

1. The Member Secretary, HSPCB HQ, Panchkula.
2. Dr. K.M. Selvan, Scientist 'E', The RO, MoEF&CC, Chandigarh.
3. The Deputy Commissioner, Mahendragarh at Narnaul.
4. Dr. Narender Sharma, Scientist 'F', Regional Director, Chandigarh.
5. The Sub- Divisional Officer (Civil), Nangal Chaudhary, Distt. Mahendragarh

Regional Officer

Mahendragarh Region

Annexure-III



Haryana State Pollution Control Board
Regional Office, Mahendragarh at Narnaul,
Brahma Tower (1st Floor), Ram Nagar Colony, Opp. Housing Board,
Narnaul- 123001, Distt. Mahendragarh
Tele Fax: 01282-299004, E-Mail: hspcbromg@gmail.com



No. HSPCB/MG/2025/ 1969

Dated 12/12/2025
NDOH- 06.01.2026

Most Urgent-Time Bound-NGT Matter

To

The Tehsildar,
Nangal Chaudhary, Distt. Mahendragarh

Sub.- Regarding Original Application No. 916/2024 titled as Lal Chand Versus State of Haryana in Hon'ble NGT, New Delhi.

Ref.- This office letter No. 1713-18 dated 12.11.2025 (copy enclosed).

In this connection, it is submitted that joint committee constituted by Hon'ble NGT has submitted its interim report on dated 04.03.2025, in compliance of order dated 24.01.2025. Thereafter, as per the record public details provided by Mining Department, Forest Department and details submitted by the unit supplementary report of the joint committee has been submitted on 04.10.2025, in which unit was found on complying the condition of environmental clearance and approved mining plan. The allegation of the petitioner is found true that unit is using Rasta which is part of forest area.


Now, vide NGT Order dated 06.10.2025 (copy enclosed), in the above matter, vide Para (4) & (5) directed as follows: -

4. "...Learned Counsel for the Applicant has submitted that he has received a copy of the supplementary report today and even in the supplementary report, joint committee has not verified the factual position regarding kaccha rasta through khasra no. 258 and 270 belong to gram panchayat Panchnota.
5. Learned Counsel for respondents no. 1 to 3 seeks four weeks' time for filing of supplementary report of joint committee in this regard as may be required in view of the grievance of the applicant which prayer is allowed..."

Accordingly, vide letter under reference, it is requested to submit the necessary report regarding Kacha Rasta through Khasra No. 258 and 270 belong to Gram Panchayat Panchnota. However, till date no reply has been received in this office.

Therefore, it is again required to submit the report regarding status of kaccha rasta through Khasra No. 258 & 270 belong to Gram Panchayat, Panchnota to the joint committee. So that the supplementary report of the joint committee could be submitted as per the directions of Hon'ble NGT, the next date of hearing i.e. 06.01.2026.

DA: As above.


Regional Officer
Mahendragarh Region
Dated 12/12/2025

Endst. No. HSPCB/MG/2025/ 1970-1974

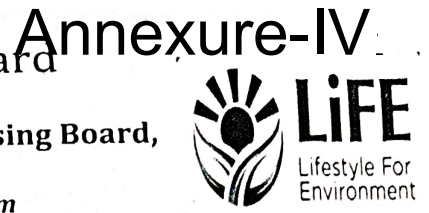
A copy of the above is forwarded to following (through email) for information please: -

1. The Member Secretary, HSPCB HQ, Panchkula.
2. Dr. K.M. Selvan, Scientist 'E', The RO, MoEF&CC, Chandigarh.
3. The Deputy Commissioner, Mahendragarh at Narnaul.
4. Dr. Narender Sharma, Scientist 'F', Regional Director, Chandigarh.
5. The Sub- Divisional Officer (Civil), Nangal Chaudhary, Distt. Mahendragarh with a request to kindly issue necessary direction being the nodal agency.



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Haryana State Pollution Control Board

Regional Office, Mahendragarh at Narnaul,
Brahma Tower (1st Floor), Ram Nagar Colony, Opp. Housing Board,
Narnaul- 123001, Distt. Mahendragarh
Tele Fax: 01282-299004, E-Mail: hspcbromg@gmail.com



No. HSPCB/MG/2025/2039

Dated 29/12/2025
NDOH- 06.01.2026

Most Urgent-Time Bound-NGT Matter

To

The Tehsildar,
Nangal Chaudhary,
Distt. Mahendragarh

Sub.- Regarding Original Application No. 916/2024 titled as Lal Chand Versus State of Haryana in Hon'ble NGT, New Delhi.

Ref.- This office letter No. 1713-18 dt. 12.11.2025 & No. 1969 dated 12.12.2025 (copy enclosed).

In this connection, it is submitted that joint committee constituted by Hon'ble NGT has submitted its interim report on dated 04.03.2025 and also submitted supplementary report on 04.10.2025, in which unit was found not complying. The allegation of the petitioner is found true that unit is using Rasta which is part of forest area.

Now, vide NGT Order dated 06.10.2025, vide Para (4) & (5) directed as follows: -

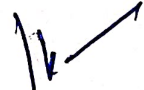
4. "...Learned Counsel for the Applicant has submitted that he has received a copy of the supplementary report today and even in the supplementary report, joint committee has not verified the factual position regarding kaccha rasta through khasra no. 258 and 270 belong to gram panchayat Panchnota.
5. Learned Counsel for respondents no. 1 to 3 seeks four weeks' time for filing of supplementary report of joint committee in this regard as may be required in view of the grievance of the applicant which prayer is allowed..."

Accordingly, vide letter under reference, it is requested to submit the necessary report regarding Kacha Rasta of the mining project passing through Khasra No. 258 and 270 belong to Gram Panchayat Panchnota. However, till date no report/reply has been received.

Therefore, it is again required to submit the report regarding status of kaccha rasta through Khasra No. 258 & 270 belong to Gram Panchayat, Panchnota to the joint committee. So that the supplementary report of the joint committee could be submitted as per the directions of Hon'ble NGT, the next date of hearing i.e. **06.01.2026**.


DA: As above.

Endst. No. HSPCB/MG/2025/2040-2044


Regional Officer
Mahendragarh Region
Dated 29/12/2025

A copy of the above is forwarded to following (through email) for information please: -

1. The Member Secretary, HSPCB HQ, Panchkula.
2. Dr. K.M. Selvan, Scientist 'E', The RO, MoEF&CC, Chandigarh.
3. The Deputy Commissioner, Mahendragarh at Narnaul.
4. Dr. Narender Sharma, Scientist 'F', Regional Director, Chandigarh.
5. The Sub- Divisional Officer (Civil), Nangal Chaudhary, Distt. Mahendragarh with a request to kindly issue necessary direction to the concerned being the nodal agency in the matter.


Regional Officer
Mahendragarh Region
o/c

Annexure- V

प्रेषक

तहसीलदार
नांगल चौधरी।

सेवामें

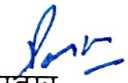
हरियाणा स्टेट पोलूसन कन्ट्रोल बोर्ड
रिजिनल ऑफिस महेन्द्रगढ स्थित नारनौल।

यादी कमांक 9 / प्रवाचक दिनांक 02-1-2026

विषय:- **Regarding Original Application No. 916/2024 titled as Lal chand Versus State of Haryana in Hon'ble NGT New Delhi.**

उपरोक्त विषय के सन्दर्भ में आपसे अनुरोध है कि आपके द्वारा मांगी गई सूचना ग्राम पाचनौता की रिपोर्ट तैयार करके आपकी सेवामें प्रेषित है।

सलंगन:- रिपोर्ट।


तहसीलदार
नांगल चौधरी।

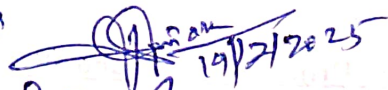
पृ0 कमांक / प्रवाचक दिनांक

इसकी एक प्रति उपमण्डल अधिकारी(ना0) नांगल चौधरी को सूचनार्थ तथा आगामी कार्यवाही हेतु सेवामें प्रेषित है।

तहसीलदार
नांगल चौधरी।

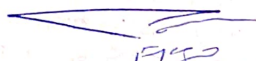
प्रमाणिका 522 / का.का.० दिनांक 19-12-2025 ⁴⁸²

शुल्क में फील्ड काब्रूमंगा निजामपुर को अंजाम आबश्याक
कार्यवाही हेतु संकेत है।


तस्वीलदार
नामल-सैयरी

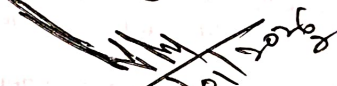
प्रमाणिका 673 / फाइल दिनांक 2-11-2025

शुल्क में पंजाबी भाषा पाठ्यपुस्तक का आबश्याक कार्यवाही हेतु
संकेत हेतु संकेत है।

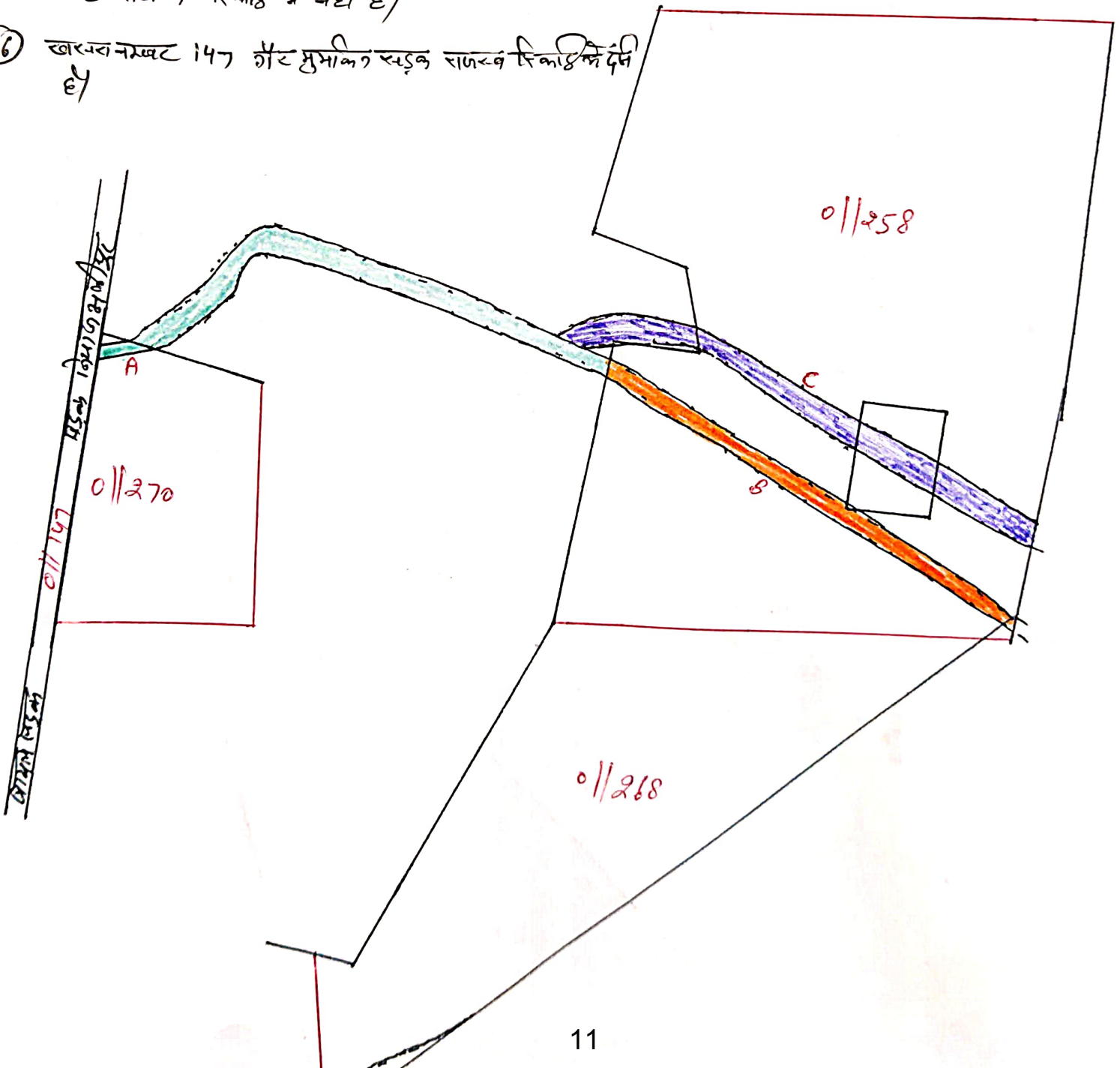
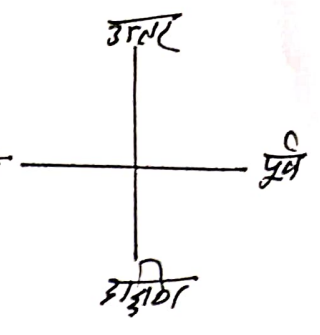

फाइल
N.Su
2-11-2025

प्रमाणिका
संकेत

शुल्क में पंजाबी भाषा पाठ्यपुस्तक का आबश्याक कार्यवाही हेतु
संकेत हेतु संकेत है।


22/01/2026

- 1) बिन्दु नम्बर A में अक्षराक 270 त्रैखे लच्छा शाला प्रशासित ग्याई जे मोर्क पर है।
- 2) बिन्दु नम्बर B में बिन्दु नं 0 A से B कि नरक लच्छा शाला है वें मर पोरुचम मोर्क पर प्रस्थर है।
- 3) बिन्दु नम्बर C में बिन्दु नं 0 A से C कि नरक लच्छा शाला जाला है वें शाला पर मोर्क पर आवागमन है रिपोर्ट सेवा में प्रेश है।
- 4) अक्षराक 147 में मोर्क पर पक्की सड़क जे मित्राजमलीपूर से बाबल को जाला है।
- 5) बिन्दु A, B, C नक्शा में रंगीत रास्त दिखाई गये है, यह राजस्व रिकार्ड में नहीं है।
- 6) खारख नम्बर 147 गैर मुआलाक सड़क राजस्व रिकार्ड में देसि है।



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Annexure- VI

क्रमांक :- 679
दिनांक :- 03/01/2026

सेवामें,

क्षेत्रिय अधिकारी,
प्रदूषण कन्ट्रोल बोर्ड
महेन्द्रगढ़ स्थित नारनौल

विषय : पांचनोता अरावली पौधारोपण के खसरा न. 258 व 270 के बारे में ।

श्रीमान् जी,

उपरोक्त खसरा नम्बर के बारे में आपको अवगत करवाया जाता है कि माँ सन्तोषी खनिज उद्योग मुसनोता को जाने वाले रास्ते के मध्य में पांचनोता अरावली पौधारोपण के खसरा न. 258 व 270 से होकर निकलता है । इस समय उक्त रास्ते को बन्द करवाया हुआ है ।

यह आपको सूचनार्थ प्रेषित है ।



वन राजिक अधिकारी,
नांगलचौधरी ।

CNR No:HRNR020016712018 CASE No:CS-1031-2018

M/s Maa Santoshi Khanij Udyog through Gulab Singh Vs State of
Haryana through Collector

Present: Sh. Rakesh Mehta, Advocate for plaintiff.
Sh. Rafiq, G.P. for defendant No. 1, 3 & 4.
Sh. Rafiq, G.P assisted with Sh. Rajneesh Kumar, Range
Forest Officer for defendant No. 6.
Sh. Rafiq, G.P. assisted with Ms. Manisha for defendant
No. 2 & 5.
Sh. Nitin Mehta, Advocate for applicant Raman Sokhal.

Today, the case was fixed for filing reply to the application for replacing partner of the plaintiff firm form Gulab Singh to Raman Sokhal. Reply to the said application not filed. However, learned G.P. has endorsed his no objection on the margin of the application. In view of the submissions as made in the application and no objection endorsed on the margin of the application, the present application stands allowed and dispose of accordingly. Amended title filed.

At this stage, an application under Order 7 Rule 11 and Section 151 CPC moved by the defendant No. 6 through Ld. G.P. Copy supplied. Now, the case is adjourned to **17.12.2025** for filing reply to the application under Order 7 Rule 11 and Section 151 CPC.

Date of Order: 26.11.2025

Debashis SG-II

(Anurag Yadav)
CJ (JD), Narnaul.
UID No.HR-0650

CNR No:HRNR020016712018 CASE No:CS-1031-2018

M/s Maa Santoshi Khanij Udyog through Gulab Singh Vs State of
Haryana through Collector

Present: Sh. Rakesh Mehta, Advocate for plaintiff.
Sh. Rafiq, G.P. for defendant No. 1, 3 & 4.
Sh. Rafiq, G.P assisted with Sh. Rajneesh Kumar, Range
Forest Officer for defendant No. 6.
Sh. Rafiq, G.P. assisted with Ms. Manisha for defendant
No. 2 & 5.
Sh. Nitin Mehta, Advocate for applicant Raman Sokhai.

Reply to the application under Order 7 Rule 11 and
Section 151 CPC not filed. Adjournment sought. Heard. Allowed. Now
case stands adjourned to 13.01.2026 for filing reply to the above said
application.

Date of Order: 17.12.2025

Saroj SG-III

(Anurag Yadav)
Civil Judge (Junior Division),
Narnaul
UID No . HR00650